

**FACTUAL AND ACTION TAKEN REPORT**  
**OF JOINT COMMITTEE**  
**IN OA 96/2020 (CZ)**

**PRABHAT MOHAN PANDAY**

**VS**

**Union Of India**

**COMMITTEE MEMBERS**

1. Shri Sunil Meena , Scientist 'D', CPCB, Bhopal
2. Mr.Sudhir Shrivastava, Legal Officer, PCB
3. Mr. Alok Nayak, Senior Scientific Officer & OIC, SEIAA

**Minutes of the first meeting of Joint Committee comprising of CPCB,  
State PCB & SEIAA held at EPCO dated 31.03.2021**

The Joint Committee comprising of members from CPCB, MPPCB & MPSEIAA was constituted by Hon'ble NGT in OA No. 96/2020 (CZ) vide order dated 02.03.2021:

*"1. Grievance in this application is against the action of the SEIAA, MP in granting Environmental Clearance (EC) for sand quarries without requisite Environment Impact Assessment (EIA) which involves preparation of DSR and replenishment studies, as reiterated in recent order of this Tribunal dated 26.02.2021 in O.A. No. 360/2015, NGT Bar Association v. Virender Singh (State of Gujarat). The applicant has mentioned that these discrepancies exist in 222 ECs out of 409 ECs granted by SEIAA, MP. A list of 33 Districts, where such discrepancies exist and the number of ECs in each District has been filed. In five Districts out of 33 there is no such EC, as per the chart annexed.*

*2. Before considering the matter we direct SEIAA, MP to look into the matter and take remedial action following the due process. We also constitute a joint Committee comprising of CPCB, the State PCB and the SEIAA, MP to furnish an independent report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of large PDF."*

In compliance of the order of Hon'ble NGT, the first meeting of Joint Committee comprising of members from CPCB, MPPCB & MPSEIAA was convened on 31.03.2021 at the SEIAA's Office in Environmental Planning and Co-Ordination Organization (EPCO), Paryavaran Parisar, Bhopal.

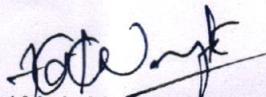
The following members attended the meeting:-

- |                           |  |
|---------------------------|--|
| 1. Shri Sunil Meena       | Scientist 'D', CPCB, Bhopal            |
| 2. Mr. Sudhir Shrivastava | Legal Officer, PCB                     |
| 3. Mr. Alok Nayak         | Senior Scientific Officer & OIC, SEIAA |

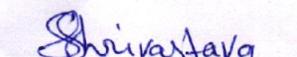
The grievance raised by the applicant in this case is regarding the discrepancy in the area and quantity of sand mentioned in the EC letter and the tender document.

During the meeting, SEIAA briefed to committee about the complete procedure followed by SEIAA while issuing / transferring ECs including the details of all supporting documents (**Annexure 1**) submitted by PP along with the EC application as per EIA notification, 2006 and other Office Memorandums dated 20.06.2019 and 14.01.2020 (**Annexure 2 - 4**). The committee also checked some files, randomly. After detailed discussion and going through the files, it was decided by the committee to re-examine all concerned files to find out if there is any mismatch in details of mines i.e. area, khasra, production etc. as directed by Hon'ble NGT in order dtd. 02.03.2021.

It was decided by the committee that the next meeting will be held on 30.04.2021.

  
(Alok Nayak)

SSO & OIC SEIAA

  
(Sudhir Shrivastava)

Legal Officer, PCB

  
(Sunil Meena)

CPCB, Bhopal

**Minutes of the second meeting of Joint Committee comprising of CPCB, State PCB & SEIAA held at EPCO dated 02.06.2021**

The meeting of Joint Committee comprising of members from CPCB, MPPCB & MPSEIAA was constituted by Hon'ble NGT in OA No. 96/2020 (CZ) vide order dated 02.03.2021:

"1. Grievance in this application is against the action of the SEIAA, MP in granting Environmental Clearance (EC) for sand quarries without requisite Environment Impact Assessment (EIA) which involves preparation of DSR and replenishment studies, as reiterated in recent order of this Tribunal dated 26.02.2021 in O.A. No. 360/2015, NGT Bar Association v. Virender Singh (State of Gujarat). The applicant has mentioned that these discrepancies exist in 222 ECs out of 409 ECs granted by SEIAA, MP. A list of 33 Districts, where such discrepancies exist and the number of ECs in each District has been filed. In five Districts out of 33 there is no such EC, as per the chart annexed.

2. Before considering the matter we direct SEIAA, MP to look into the matter and take remedial action following the due process. We also constitute a joint Committee comprising of CPCB, the State PCB and the SEIAA, MP to furnish an independent report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of large PDF."

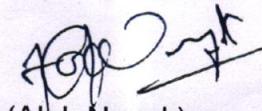
In compliance of the order of Hon'ble NGT, the second meeting of Joint Committee comprising of CPCB, State PCB & SEIAA was convened on 02.06.2021 at the SEIAA's Office in Environmental Planning and Co-Ordination Organization (EPCO), Paryavaran Parisar, Bhopal. The meeting was scheduled to be held on 30.04.2021 but due to the outbreak of second wave of Covid-19 pandemic and consequent lockdown, the meeting was held on 02.06.2021.

The following members attended the meeting:-

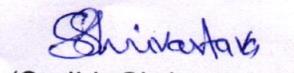
1. Shri Sunil Meena Scientist 'D', CPCB, Bhopal
2. Mr. Sudhir Shrivastava Legal Officer, PCB
3. Mr. Alok Nayak Senior Scientific Officer & OIC, SEIAA

The grievance raised by the applicant in this case is regarding the discrepancy in the area and quantity of sand mentioned in the EC letter and the tender document.

Since, the main issue raised by the applicant in the present case is regarding the mismatch in area and quantity of sand mentioned in the EC letter and the tender document; detailed explanation was given by SEIAA regarding the procedure followed while dealing with the EC applications and the list of documents that are replied upon.

  
(Alok Nayak)

SSO & OIC SEIAA

  
(Sudhir Shrivastava)

Legal Officer, PCB

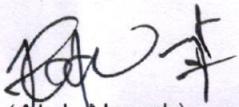
  
(Sunil Meena)

CPCB, Bhopal

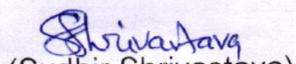
## SUBMISSIONS BY SEIAA :-

1. Being an authority constituted by the Central Government to decide the applications filed for obtaining Environmental Clearances, SEIAA follows the procedure laid down in the Environment Impact Assessment Notification, 2006 dated 14.09.2006. The list of documents relied upon while deciding the EC applications are enclosed as **Annexure – 1**.
2. That the tender process is the preliminary process carried out by the State mining corporation as per the Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rules, 2019 for allotting sand quarries to successful bidders. It is an independent process adopted by the Mining Corporation. The mining lease is then transferred in favour of the successful bidder. Thereafter, the application is filed before SEIAA for obtaining EC along with the copy of all required documents including the mining plan approved by the competent authority in light of the EIA notification, 2006 (**Annexure 2**), SEIAA OM dated 20.06.2019 (**Annexure 3**) and 14.01.2020 (**Annexure 4**).
3. That, it has also been provided in Rule 12 (4) of the Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rules, 2019 (**Annexure 5**) as under :-  
*“Rule 12 (4) Permissible Quantity – The mining shall be permitted upto mineable quantity fixed in the mining plan, environmental clearance, water and air consent (whichever is less).”*
4. This rule gives further clarity in the matter as the documents required to be relied upon for determining the permissible quantity are mining plan, EC and Air/Water consent. The tender document is not relevant document as per the Rule 12(4) while determining the permissible mineable quantity.
5. SEIAA briefed that all the application for fresh / transfer ECs are processed as per the EIA notification 2006 & its ammendments. SEIAA does not consider the quantity of sand mentioned in Notice Inviting Tender [NIT] so there may be mismatch in the production capacity mentioned in issued/transferred EC with the quantity of sand mentioned in Notice Inviting Tender [NIT].

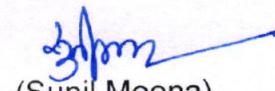
As decided by the committee in its 1<sup>st</sup> meeting dated 31.03.2021, the committee examined all the cases mentioned by the applicant in OA no. 96/2020 wherein ECs have been issued / transferred by SEIAA. A tabular chart was put up before the committee indicating the case-wise details of the ECs issued / transferred by SEIAA from December 2019 to October 2020. The details of mining lease area, Khasra No.,

  
(Alok Nayak)

SSO & OIC SEIAA

  
(Sudhir Shrivastava)

Legal Officer, PCB

  
(Sunil Meena)

CPCB, Bhopal

production capacity as per approved/revised mining plan etc were provided in the tabular chart.

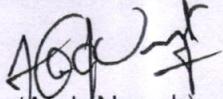
In order to verify the list prepared by SEIAA, the original case files of 4 districts, namely, Jabalpur, Narsinghpur, Harda & Chhatarpur, were checked by the committee for all the ECs granted / transferred by SEIAA in these districts. These districts were picked up on random basis.

### THE FINDINGS OF THE COMMITTEE :-

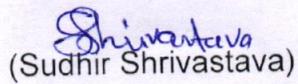
1. During the scrutiny, committee found that the production capacity mentioned in EC's issued/transferred by SEIAA is as per the mining plan and replenishment plan approved by the competent authority and there is no mismatch in quantities mentioned in the EC letter and approved mining plan. Although the production capacity mentioned in the EC letter is different from the quantity of sand mentioned in NIT because SEIAA processed all the application as per EIA notification 2006 & its amendments and SEIAA OM dated 20.06.2019 and 14.01.2020 wherein NIT is not a relevant/mandatory document.
2. In transfer cases, the production capacity mentioned in the EC transferred by SEIAA is same as per the original EC issued by SEIAA and approved Mining Plan and Replenishment Plan, in compliance with the provisions laid down under **Para 11. Transferability of Environmental Clearance (EC)** of MoEF&CC notification issued on 14.09.2006.
3. It was also found that the Mineral Resource Department (MRD), GoMP has issued the individual lease sanctioned/transferred order of each mine by mentioning the area and khasra no. and there is no disparity regarding area & khasra in EC issued/transferred by SEIAA with the individual lease transfer order of MRD, GoMP. However, in some cases, the committee found that there is a slight variation in the area / Khasra No. mentioned in the EC letter and in the mining plan/ lease transfer order. This appears to be a typographical error and shall be rectified by SEIAA in its upcoming meeting. The list of cases wherein errors have been found is enclosed as **Annexure 6**.

### OBSERVATION AND RECOMMENDATION OF THE COMMITTEE :-

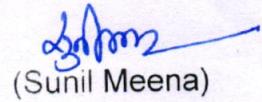
1. It has been observed by the committee, that the discrepancy (as highlighted by the applicant) arises due to the difference in the quantity of sand mentioned in the notice inviting tender issued by the mining department and

  
(Alok Nayak)

SSO & OIC SEIAA

  
(Sudhir Shrivastava)

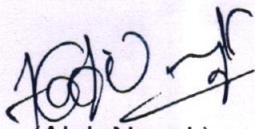
Legal Officer, PCB

  
(Sunil Meena)

CPCB, Bhopal

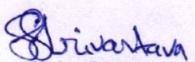
the mining plan approved by the mining department. Once the mining plan is prepared and approved by the mining department, the application is submitted before SEIAA in prescribed format. The quantity of sand in ECs issued/transferred by SEIAA is as per the mining plan and replenishment plan approved by the competent authority.

2. It has been recommended by the committee that, SEIAA shall rectify the typographical errors found by the committee in its upcoming SEIAA meeting.



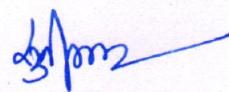
(Alok Nayak)

SSO & OIC SEIAA



(Sudhir Shrivastava)

Legal Officer, PCB



(Sunil Meena)

CPCB, Bhopal

**A. Process to Grant Fresh EC along with list of Required Documents**

- ❖ The Following process is followed by MPSEIAA to issue the fresh EC:
1. PP applied on PARIVESH in Form 1/2 along with all supporting documents.
  2. The online application of PP is examined by SEIAA and direct to PP to submit the hard copy of the application along with all supporting documents if the application is complete otherwise query raised by SEIAA.
  3. After the submission of hard copy by PP including all supporting documents i.e. **Approved Mining Plan along with replenishment plan, lease transfer letter by Govt.**, the hard copy of the application is checked in SEIAA and if it is found satisfactory then it send to SEAC for technical appraisal.
  4. After technical examination by SEAC committee and PP's presentation before SEAC committee, the recommendation of SEAC is being sent to SEIAA.
  5. On the basis of SEAC recommendation, the case is then presented by PP before the SEIAA committee.
  6. If SEIAA committee satisfied with the presentation of PP, the EC is grant on the recommendation of committee.
- ❖ As per Office Memorandum of MPSEIAA dtd. 20.06.2019, following documents are required for submission of application for Fresh EC along with the order/letter related to transfer of mining lease issued by State Govt. or Competent Authority:

S.No.	Required Documents List
01	Affidavit of undertaking regarding information/data originality
02	Form-2 (duly signed) for EC application & Form-1 (duly signed) for ToR application
03	Proposed ToR (In case of major minerals)
04	Pre Feasibility Report (PFR)
05	DFO / Forest Officer letter / information reg. distance of National Park / Sanctuary/ Eco-Sensitive zone
06	DFO / Forest Officer letter / information reg. distance of nearest Forest Boundary.
07	Revenue Officer letter / information reg. distance of Interstate Boundary
08	Appendix-1 duly signed by Tehsildar / Revenue Officer with dispatch No. & Date (In prescribed Format of MP SEIAA)
09	Letter from District Collector Office regarding sanction of lease.
10	NOC of Gram Panchayat/Gram Sabha
11	Approved Mining Plan by DGM / Regional Officer
12	Environmental Management Plan prepared by RQP
13	Letter from District Mining Officer/Revenue Officer regarding details of other mines within 500 metres distance from the periphery of proposed mining site
14	Khasra Panchshala and Khasra map
15	District Survey Report (DSR)
16	Soft Copy (CD) of all documents

**B. Process to Transfer the EC along with list of Required Documents**

- ❖ The Following process is followed by MPSEIAA to transfer the EC:
  1. PP applied on PARIVESH in Form 7 along with all supporting documents.
  2. The online application of PP is examined by SEIAA and direct to PP to submit the hard copy of the application along with all supporting documents if the application is complete otherwise query raised by SEIAA.
  3. After the submission of hard copy by PP in SEIAA office, the hard copy of the application is checked in SEIAA and if it is found satisfactory then it is processed for upcoming SEIAA meeting.
  4. Then a presentation is made by PP before SEIAA committee.
  5. If SEIAA committee satisfied with the presentation of PP, the EC is transferred on the recommendation of committee.
  
- ❖ Following documents are required for submission of application for transfer of EC:
  - ✓ Online application of PP at PARIVESH in Form – 7 along with supporting documents for transfer of Environmental Clearance.
  - ✓ **Documents related to transfer of mining lease issued by State Govt. or Competent Authority.**
  - ✓ Copy of Environment Clearance issued to previous Project Proponent.
  - ✓ Notarized Affidavit on Rs. 100/- non-judicial stamp in prescribed format by Project Proponent to whom environmental clearance is to be transferred.
  - ✓ Notarized Affidavit on Rs. 100/- non-judicial stamp in prescribed format by Project Proponent/sub lessee/main lessee on behalf of sub lessee to whom environmental clearance was issued.
  - ✓ **Approved Mining Plan with Replenishment Plan** in the name of Project Proponent.
  - ✓ Revised Environment Management Plan

**(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)  
MINISTRY OF ENVIRONMENT AND FORESTS  
New Delhi 14<sup>th</sup> September, 2006  
Notification**

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18<sup>th</sup> May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15<sup>th</sup> September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- <sup>1</sup>(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

#### **4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. <sup>II</sup> "In the absence of a duly constituted SEIAA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

#### **5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

#### **6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## **7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-**

**7(i)** The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### **I. Stage (1) - Screening:**

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

### **II. Stage (2) - Scoping:**

- (i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terns of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

### III. **Stage (3) - Public Consultation:**

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- iii "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";
- iii "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
  - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
  - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### IV. Stage (4) - Appraisal:

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

#### **9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

**10. Post Environmental Clearance Monitoring:**

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**SCHEDULE**

(See paragraph 2 and 7)

**LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE**

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
<b>1</b>		<b>Mining, extraction of natural resources and power generation (for a specified production capacity)</b>		
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
v "1(a)	(i) Mining of minerals.  (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease.  Asbestos mining irrespective of mining area  All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease.  ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.";
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	v "General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects.";

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	<sup>v</sup> " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	<sup>v</sup> "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
<b>2</b>		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry  All projects  b) Sponge iron manufacturing $\geq 200$ TPD  c) Secondary metallurgical processing industry  All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD  Secondary metallurgical processing industry  i.) All toxic and heavy metal producing units <20,000 tonnes /annum  ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	<sup>v</sup> "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	<sup>v</sup> "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	<sup>v</sup> "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	<sup>v</sup> "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	<sup>v</sup> "General as well as specific condition shall apply."
5		<b>Manufacturing / Fabrication</b>		
5(a)	Chemical fertilizers	<sup>v</sup> "All projects except Single Super Phosphate."	<sup>v</sup> "Single Super Phosphate."	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	<sup>v</sup> "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	<sup>v</sup> "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	$\geq 5000$ tcd cane crushing capacity	General Condition shall apply
5(k)	<sup>v</sup> Omitted			
6		<b>Service Sectors</b>		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) . (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		<b>Physical Infrastructure including Environmental Services</b>		
7(a)	Air ports	<sup>v</sup> "All projects including airstrips, which are for commercial use."	-	<sup>v</sup> "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	<sup>v</sup> "General as well as special conditions shall apply.  Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	<sup>v</sup> "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	<sup>v</sup> "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	<sup>v</sup> " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	<sup>v(xvi)(a)</sup> "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	<sup>v(xvi)(b)</sup> "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**Note:-**

**V(xvii) "General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]  
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX I**  
(See paragraph – 6)

**FORM 1**

**VI(a) “(I) Basic Information**

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

S.No.	Information/Checklist	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks, including linear structures, cut and fill or excavations		

(iii) Activity 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

19.	If yes, date of submission		
20.	If no, reason		
21.	Whether the proposal involves approval clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?		
22.	Whether there is any Government Order/Policy relevant relating to the site ?		
23.	Forest land involved (hectares)		
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.		



1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

**3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**4. Production of solid wastes during construction or operation or decommissioning (MT/month)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

**6. Generation of Noise and Vibration, and Emissions of Light and Heat:**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

**7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

**9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

### (III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce Resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems ( <i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i> )		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**(IV). Proposed Terms of Reference for EIA studies**

<sup>VI(b)</sup> "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Signature of the applicant  
With Name and Full Address  
(Project Proponent/Authorised Signatory)

**NOTE:**

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX II**  
**(See paragraph 6)**

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)**

**CHECK LIST OF ENVIRONMENTAL IMPACTS**

**(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)**

**1. LAND ENVIRONMENT**

**(Attach panoramic view of the project site and the vicinity)**

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

## 2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### 3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

### 4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

## 5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

## 6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

## 7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

#### **10. Environment Management Plan**

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## **8. BUILDING MATERIALS**

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## **9. ENERGY CONSERVATION**

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

### APPENDIX III

(See paragraph 7

#### GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul> </li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> <li>• Employment potential –skilled; semi-skilled and unskilled</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

### APPENDIX III A

(See paragraph 7)

#### CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## APPENDIX IV

(See paragraph 7)

### PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

#### 2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

### **3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

### **4.0 Supervision and Presiding over the Hearing:**

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

### **5.0 Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

### **6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.
- 7.0 Time period for completion of public hearing**
- 7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns."
- 7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

## APPENDIX –V

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT**

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

#### PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14<sup>th</sup> September, 2006 and amended vide S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007.

#### APPENDIX VI

(See paragraph 5)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- **Environmental Economics Expert with experience in project appraisal**
  - 3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
  - 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
  - 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall  
preside over the EAC in the absence of the Chairman /Chairperson.
  - 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
  - 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
  - 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.
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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



**State Environment Impact Assessment Authority, M.P.**  
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No: 12/16 / SEIAA/2019

Date: 20.6.19

**कार्यालयीन ज्ञापन (Office Memorandum)**

भारत सरकार वन एवं पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की EIA अधिसूचना दिनांक 14.09.2006 एवं समय-समय पर संशोधित अधिसूचनाओं के अंतर्गत पर्यावरण स्वीकृति हेतु MP-SEIAA द्वारा जारी पूर्व कार्यालयीन ज्ञापन क्र. 4253/एफको/SEIAA/15 दिनांक 03.08.2015 एवं क्र. 5706/SEIAA/2015 दिनांक 22.09.2015 को विलोपित करते हुये निम्नानुसार संशोधित मार्गदर्शी निर्देश जारी किये जाते हैं:-

1. सभी आवेदक पार्टनरशिप फर्म अथवा कंपनी एक्ट के तहत पंजीकृत कंपनी होने पर संस्था के पंजीकरण के अभिलेख (Memorandum of Article/Memorandum of Association) संयुक्त उद्यम अनुबंध (Joint Venture Deed), साझेदारी अनुबंध (Partnership Deed) की स्वसत्यापित प्रति, तथा ऐसी संस्था की ओर से आवेदन पर हस्ताक्षर करने के लिये प्राधिकृत व्यक्ति के संकल्प की प्रति जमा करनी होगी।
2. परियोजना प्रस्तावक द्वारा निर्धारित आवेदन फार्म में प्रदान की गई जानकारी/अभिलेखों की सत्यता संबंधी एवं प्रोजेक्ट स्थल पर निर्माण/गतिविधि कार्य प्रारम्भ हुआ या नहीं, के संबंध में हस्ताक्षरित घोषणा पत्र/शपथ पत्र (शपथ पत्र का प्रारूप-परिशिष्ट-1 अ अथवा ब)
3. ऑन-लाईन आवेदन स्वीकृति के पश्चात 15 दिवस के भीतर अनिवार्यतः समस्त सभी अभिलेखों एवं दस्तावेजों के साथ हार्डकॉपी कार्यपालन संचालक, एफको, भोपाल के नाम से SEIAA द्वारा निर्धारित प्रक्रिया शुल्क का डिमाण्ड ड्राफ्ट (Payable at Bhopal) के माध्यम से जमा करें अथवा सिया द्वारा समय समय पर निर्धारित किये जाने वाला संशोधित प्रक्रिया शुल्क जमा करना होगा।
4. सिया/सेक में प्रस्तुतिकरण के दौरान सभी परियोजना प्रस्तावक / आवेदक आवश्यक रूप से समस्त अभिलेखों की मूल प्रति अथवा सक्षम प्राधिकारी द्वारा अभिप्रमाणित प्रति सहित उपस्थित हो तथा आवश्यकतानुसार समिति के समक्ष प्रस्तुत करें।
5. परियोजना प्रस्तावक द्वारा आवेदन में सही पूर्ण वर्तमान सम्पर्क पता पिनकोड सहित, ई-मेल एवं मोबाइल नं./फोन नं. अंकित किया जाये तथा आवेदन की हार्डकॉपी के साथ कोई मान्य पहचान-पत्र / आई.डी. की प्रति भी संलग्न करें।
- 6- Registered Qualified Person (RQP) द्वारा गौण खनिजों के प्रकरणों में सिया / सेक में प्रस्तुतीकरण हेतु अपनी सहमति का शपथ पत्र प्रस्तुत किया जाएगा। (परिशिष्ट-2)
- 7- परियोजना प्रस्तावक आवेदन के साथ प्रस्तुत किये जाने वाले प्रत्येक शपथ-पत्र रु. 10/- के नॉन-ज्यूडिसियल स्टाम्प पेपर पर नोटरी द्वारा सत्यापित कर जमा करें।
- 8- SEIAA में हार्ड कॉपी जमा करने के समय Online Acceptance की प्रति आवश्यक रूप से संलग्न करें।
9. परियोजना प्रस्तावक MOEF&CC, GoI द्वारा TOR / Environmental Clearance एवं उनके Amendment / Extension of Validity / Transfer आदि हेतु MoEF&CC, GoI के OM दिनांक 11.06.2019 द्वारा निर्धारित किये गए फार्म-1 से फार्म-8 में प्रक्रिया अनुसार

ऑनलाईन/हार्ड कॉपी में आवेदन जमा करें अथवा MoEF&CC द्वारा समय-समय पर संशोधित किए जाने वाले प्रारूप / फार्म में निर्धारित प्रक्रिया अनुसार ऑनलाईन/हार्ड कॉपी में आवेदन जमा करें।

अ. खनन गतिविधियों 1(a) से संबंधित

क. - गौण खनिज

माइनिंग के गौण खनिजों की पूर्व पर्यावरणीय स्वीकृति हेतु आवेदक द्वारा EIA नोटिफिकेशन 14.09.2006 तथा समय-समय पर किये गये संशोधनों के अनुसार निर्धारित प्रारूप-1 (फार्म-2) में ऑनलाईन आवेदन MoEF&CC, GoI की वेबसाइट/परिवेश पोर्टल के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा :-

1. EIA नोटिफिकेशन के अनुसार प्रोजेक्ट की प्रिफीजिबिलिटी रिपोर्ट (Pre Feasibility Report)।
2. सक्षम प्राधिकारी द्वारा अनुमोदित माइनिंग प्लान (अनुमोदन पत्र के साथ)।
3. रेत खदानों के प्रकरण में सक्षम प्राधिकारी द्वारा अनुमोदित Replenishment Plan सहित माइनिंग प्लान (अनुमोदन पत्र के साथ)।
4. Registered Qualified Person (RQP) द्वारा तैयार की गई पर्यावरण प्रबंधन योजना (EMP)।
5. सक्षम अधिकारी द्वारा स्वीकृत माइनिंग लीज के स्वीकृति आदेश की नोटराइज्ड प्रति प्रस्तुत करेंगे। लीज स्वीकृति आदेश के साथ में संबंधित कलेक्टर/संचालक, भौमिकी तथा खनिकर्म /सक्षम प्राधिकारी से निम्न बिन्दुओं की जानकारी संबंधित विभागों से प्राप्त कर उक्त आदेश में सम्मिलित की जावेगी। यदि लीज आदेश पूर्व का है तो निम्न जानकारी के संबंध में सक्षम प्राधिकारी का प्रमाण पत्र प्रस्तुत करना होगा।
  - (i) यदि खनिपट्टे से 10 कि.मी. की दूरी में कोई नेशनल पार्क/टाइगर रिजर्व/बायोस्फियर रिजर्व/अभ्यारण्य/इको सेंसेटिव जोन स्थित है तो उक्त आदेश में उनकी दूरी स्पष्ट करेंगे और नहीं होने की स्थिति में यह भी स्पष्ट करेंगे कि ऐसा कोई क्षेत्र 10 कि.मी. की दूरी में नहीं है। संबंधित DFO / Field Director द्वारा अभिप्रमाणित जानकारी अथवा जिला कलेक्टर द्वारा अनुमोदित एकल प्रमाण पत्र में उल्लेख हो।
  - (ii) यदि खनि पट्टा क्षेत्र की 10 कि.मी. की दूरी में नेशनल पार्क/टाइगर रिजर्व/अभ्यारण्य स्थित है तथा जहां इको सेंसेटिव जोन अधिसूचित नहीं हुआ है, ऐसे प्रकरण में परियोजना प्रस्तावक द्वारा नेशनल वाइल्ड लाइफ बोर्ड से पर्यावरणीय स्वीकृति के लिये अनापत्ति प्राप्त की जाना होगी तथा परियोजना प्रस्तावक नेशनल वाइल्ड लाइफ बोर्ड में ऑनलाईन आवेदन कर उसकी प्रति लगाते हुये पूर्व पर्यावरणीय स्वीकृति के लिये SEIAA को आवेदन के साथ संलग्न करेंगे।
  - (iii) वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा अधिसूचित पारिस्थितिकीय संवेदनशील जोन (Eco Sensitive Zone) से प्रस्तावित स्थल की दूरी का संबंधित DFO / क्षेत्र संचालक (राष्ट्रीय उद्यान/टाइगर रिजर्व/वन्यजीव अभ्यारण) से सत्यापित प्रतिवेदन।
  - (iv) खनिपट्टे में कलेक्टर यह भी स्पष्ट करेंगे कि उस खनिपट्टे से वन क्षेत्र कितनी दूर है और यदि वह 250 मीटर के अन्दर है तो संभागीय आयुक्त की समिति से अनुमति की प्रति एवं 250 मीटर से बाहर या अधिक होने पर संबंधित DFO/जिला कलेक्टर द्वारा अनुमोदित एकल प्रमाण पत्र की अभिप्रमाणित प्रति।

- (v) खनिपट्टे से 500 मीटर की दूरी पर यदि कोई मानव बसाहट/शैक्षणिक संस्था/चिकित्सालय/पुरातत्व धरोहर/राष्ट्रीय महत्व के स्मारक हो तो उसकी दूरी। (जिला कलेक्टर/तहसीलदार का पत्र)
  - (vi) 500 मीटर के अन्दर कोई जलीय निकाय/नदी/तालाब/नहर स्थित हो तो उसकी दूरी। (जिला कलेक्टर/तहसीलदार का पत्र)
  - (vii) स्वीकृत खनि पट्टे के 500 मीटर की परिधि में अन्य स्वीकृत खनिपट्टा की जानकारी एवं उसका क्षेत्रफल। (माईनिंग अधिकारी/तहसीलदार का पत्र)
  - (viii) रेत उत्खनन के प्रकरण में नदी का नाम।
6. यदि खनिपट्टा वन भूमि पर है तो वन संरक्षण अधिनियम 1980 के तहत भारत सरकार, वन एवं पर्यावरण मंत्रालय से प्राप्त स्टेज-1 फारेस्ट क्लीयरेंस की नोटराइज्ड प्रति।
  7. नवीनतम खसरा पंचसाला (P-II Form) खसरा नक्शा की अभिप्रमाणित प्रति सहित।
  8. ग्राम पंचायत / ग्राम सभा का उत्खनन हेतु अनापत्ति प्रमाण - पत्र।
  9. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।
  10. सक्षम प्राधिकारी द्वारा अभिप्रमाणित जिला सर्वेक्षण प्रतिवेदन (District Survey Report) की प्रति।
  11. परियोजना प्रस्तावक/पर्यावरण सलाहकार/RQP द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 स)

ऑनलाइन फार्म स्वीकृति के उपरांत फार्म-2/ फार्म-1 तथा उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

### ख.- मुख्य खनिज

माइनिंग के मुख्य खनिजों की पूर्व पर्यावरणीय स्वीकृति हेतु आवेदक द्वारा EIA नोटिफिकेशन 14.09.06 तथा समय-समय पर किये गये संशोधनों के अनुसार निर्धारित प्रारूप (फार्म-1) में ऑनलाइन आवेदन MoEF&CC, GoI की website <http://www.environmentclearance.nic.in> के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा:-

1. EIA नोटिफिकेशन के अनुसार प्रोजेक्ट की प्रिफीजिबिलिटी रिपोर्ट (Pre Feasibility Report)।
2. ऐसे उत्खनन क्षेत्र जो उन जिलों (परिशिष्ट -3) की तहसीलों में स्थित है जहां अन्तर्राज्यीय सीमा लगती है, वहां आवेदक द्वारा माइनिंग क्षेत्र से अन्तर्राज्यीय सीमा की दूरी गूगल मैप के साथ (परियोजना स्थल के कोऑर्डिनेट्स दर्शाते हुए) स्वप्रमाणित प्रमाण पत्र/शपथ पत्र अथवा तहसीलदार/लोक निर्माण विभाग के सक्षम प्राधिकारी द्वारा सत्यापित पत्र के साथ प्रस्तुत किया जायेगा।
3. सक्षम प्राधिकारी द्वारा अनुमोदित माइनिंग प्लान (अनुमोदन पत्र के साथ)।
4. सक्षम प्राधिकारी द्वारा स्वीकृत माइनिंग लीज के स्वीकृति के आदेश की नोटराइज्ड प्रति प्रस्तुत करेंगे।
5. परियोजना स्थल से वन्य प्राणी संरक्षण अधिनियम 1972 के अनुसार चिन्हित संरक्षित क्षेत्र (Protected Areas) जैसे नेशनल पार्क/अभ्यारण्य/बायोस्फियर रिजर्व/टाइगर रिजर्व की दूरी के संबंध में सक्षम अधिकारी (वन संरक्षक/वनमंडलाधिकारी/क्षेत्र संचालक) द्वारा जारी प्रमाण पत्र की अभिप्रमाणित/नोटराइज्ड प्रति।
6. यदि खनि पट्टा क्षेत्र की 10 कि.मी. की दूरी में नेशनल पार्क/टाइगर रिजर्व/अभ्यारण्य स्थित है तथा जहां इको सेंसेटिव जोन अधिसूचित नहीं हुआ है, ऐसे प्रकरण में

परियोजना प्रस्तावक द्वारा नेशनल वाईल्ड लाईफ बोर्ड से पर्यावरणीय स्वीकृति के लिये अनापत्ति प्राप्त की जाना होगी तथा परियोजना प्रस्तावक नेशनल वाईल्ड लाईफ बोर्ड में ऑनलाइन आवेदन कर उसकी प्रति लगाते हुये पूर्व पर्यावरणीय स्वीकृति के लिये SEIAA को आवेदन के साथ संलग्न करेंगे।

7. वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 के अंतर्गत चिन्हित अधिसूचित पारिस्थितिकीय संवेदनशील जोन (Eco Sensitive Zone) से प्रस्तावित स्थल की दूरी का संबंधित DFO / क्षेत्र संचालक (राष्ट्रीय उद्यान/टाईगर रिजर्व/वन्यजीव अभ्यारण) से सत्यापित प्रतिवेदन।
  8. परियोजना स्थल से केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा नोटिफाइड क्रिटिकली पाल्यूटेड एरिया (Critically Polluted Area) की दूरी के संबंध में सक्षम अधिकारी (संबंधित क्षेत्रीय अधिकारी, म. प्र. प्रदूषण नियंत्रण बोर्ड) द्वारा जारी प्रमाण पत्र की नोटराइज्ड प्रति। उक्त जानकारी केवल इंदौर एवं सिंगरौली जिलों में स्थित प्रकरणों हेतु आवश्यक है।
  9. खनिपट्टे से वन क्षेत्र की दूरी और यदि वह 250 मीटर के अन्दर है तो संभागीय आयुक्त की समिति से अनुमति / प्रतिवेदन की प्रति।
  10. यदि खनिपट्टा वन भूमि पर है तो वन संरक्षण अधिनियम 1980 के तहत भारत सरकार, वन एवं पर्यावरण मंत्रालय से प्राप्त स्टेज-1 फारेस्ट क्लीयरेंस की नोटराइज्ड प्रति।
  11. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।
  12. नवीनतम खसरा पंचशाला (P-II Form) खसरा नक्शा की अभिप्रमाणित प्रति सहित।
  13. परियोजना प्रस्तावक/पर्यावरण सलाहकार/RQP द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 स)
- ऑनलाइन फार्म स्वीकृति के उपरांत फार्म-1 तथा उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

**ब. भवन निर्माण 8(a) एवं एरिया डेव्हलपमेंट 8(b) गतिविधियों से संबंधित**

EIA नोटिफिकेशन तथा समय-समय पर दिये गये उसके संशोधनों में निर्धारित प्रारूप फार्म-1 तथा फार्म-1A में ऑनलाइन आवेदन पर्यावरण जल एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की वेबसाइट के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा :-

1. कॉनसेप्ट प्लान (Concept Plan)।
2. आवेदक द्वारा नगर तथा ग्राम निवेश कार्यालय में अनुमोदन हेतु प्रस्तुत ले आउट प्लान की प्रति।
3. परियोजना स्थल के भूमि स्वामित्व संबंधी दस्तावेज (सेल/लीज डीड नवीनतम खसरा पंचशाला) की स्वप्रमाणित/नोटराइज्ड प्रति।
4. नगरीय निकाय/ग्राम पंचायत/केन्द्रीय भूजल अथॉरिटी से जल प्रदाय संबंधी अनुमति।
5. नगरीय निकाय/ग्राम पंचायत से ठोस अपशिष्ट (MSW / Bio Medical Waste/hazardous waste) के व्यवस्थापन (disposal) संबंधी अनुमति।
6. नगरीय निकाय/ग्राम पंचायत से Treated Waste Water के व्यवस्थापन (Disposal) संबंधी अनुमति।
7. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।

8. परियोजना प्रस्तावक/पर्यावरण सलाहकार द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 अ)

आनलाइन फार्म स्वीकृति के उपरांत EC के फार्म 2 एवं फार्म 1-A तथा ToR के लिए फार्म-1 & 1A की उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

**स. नोटिफिकेशन (EIA) के शेड्यूल में वर्णित अन्य सभी गतिविधियों (1(b), 1(c), 1(d) तथा 2 से 7 तक) से संबंधित (खनन गतिविधियों 1(a), भवन निर्माण 8(a) एवं एरिया डेव्लपमेंट 8(b) को छोड़कर)**

EIA नोटिफिकेशन तथा समय-समय पर दिये गये उसके संशोधनों में निर्धारित प्रारूप फार्म-1 में आनलाइन आवेदन MoEF&CC की वेबसाइट के माध्यम से किया जायेगा। आवेदन के साथ निम्नलिखित दस्तावेज संलग्न करना आवश्यक होगा :-

1. EIA नोटिफिकेशन के अनुसार प्रोजेक्ट की प्रीफेजिबिलिटी रिपोर्ट (Pre Feasibility Report)।
2. ऐसे परियोजना स्थल जो उन जिलों (परिशिष्ट-3) की तहसीलों में स्थित है जहां अन्तर्राज्यीय सीमा लगती है, वहां आवेदक द्वारा परियोजना स्थल से अन्तर्राज्यीय सीमा की दूरी (05/10 कि.मी. EIA Notification अनुसार जो भी लागू हो) गूगल मैप के साथ (परियोजना स्थल के कोआर्डिनेट्स दर्शाते हुए) स्वप्रमाणित प्रमाण पत्र शपथ पत्र अथवा तहसीलदार/लोक निर्माण विभाग के सक्षम प्राधिकारी द्वारा सत्यापित पत्र के साथ प्रस्तुत किया जायेगा।
3. परियोजना स्थल से संरक्षित क्षेत्र (Protected Areas) जैसे नेशनल पार्क/अभ्यारण्य/टाइगर रिजर्व, वन्य प्राणी संरक्षण अधिनियम 1972 के अनुसार तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत चिन्हित इको सेंसेटिव जोन की दूरी (05/10 कि.मी. EIA Notification अनुसार जो भी लागू हो) के संबंध में सक्षम अधिकारी (वन संरक्षक/वनमंडलाधिकारी) द्वारा जारी प्रमाण पत्र की अभिप्रमाणित/नोटराइज्ड प्रति।
4. यदि परियोजना क्षेत्र की 10 कि.मी. की दूरी में नेशनल पार्क/टाइगर रिजर्व/अभ्यारण्य स्थित है तथा जहां इको सेंसेटिव जोन अधिसूचित नहीं हुआ है ऐसे प्रकरण में परियोजना प्रस्तावक द्वारा नेशनल वाइल्ड लाइफ बोर्ड में आनलाइन आवेदन कर उसकी प्राप्ति रसीद की प्रति आवेदन के साथ संलग्न करें।
5. परियोजना स्थल से केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) द्वारा नोटिफाइड क्रिटिकली पाल्यूटेड एरिया (Critically polluted Area) की दूरी के संबंध में सक्षम अधिकारी (संबंधित क्षेत्रीय अधिकारी, म. प्र. प्रदूषण नियंत्रण बोर्ड) द्वारा जारी प्रमाण पत्र की नोटराइज्ड प्रति। उक्त जानकारी केवल इंदौर एवं सिंगरौली जिलों में स्थित प्रकरणों हेतु आवश्यक है।
6. भूमि स्वामित्व के दस्तावेज जैसे खसरा पंचशाला, सक्षम प्राधिकारी द्वारा आवंटन आदेश, लीज डीड/एग्रीमेंट की नोटराइज्ड प्रति, यदि परियोजना नोटिफाइड औद्योगिक क्षेत्र में स्थित है तो परियोजना स्थल को चिन्हित करते हुए औद्योगिक क्षेत्र के नक्शे की नोटराइज्ड प्रति।
7. यदि परियोजना स्थल वन भूमि पर है तो वन संरक्षण अधिनियम 1980 के तहत भारत सरकार, वन एवं पर्यावरण मंत्रालय से प्राप्त स्टेज-1 फारेस्ट क्लीयरेंस की नोटराइज्ड प्रति।
8. नगरीय निकाय/ग्राम पंचायत/औद्योगिक क्षेत्रीय विकास निगम/केन्द्रीय भूजल अथॉरिटी से जल प्रदाय संबंधी अनुमति।

9. ठोस अपशिष्ट (MSW/Bio Medical Waste/Hazardous Waste) के व्यवस्थापन (disposal) हेतु अनुमति।
10. Treated waste water के व्यवस्थापन (disposal) संबंधी अनुमति।
11. आवेदन पत्र एवं संलग्न दस्तावेजों के प्रत्येक पृष्ठ की आवेदक द्वारा स्व-प्रमाणित/नोटराइज्ड प्रति जमा की जायेगी, अन्यथा आवेदन स्वीकार नहीं किया जायेगा।
12. परियोजना प्रस्तावक/पर्यावरण सलाहकार द्वारा प्रस्तुत उपरोक्त जानकारियों की हस्ताक्षरित चेक लिस्ट जमा करें। (परिशिष्ट-4 ब)।

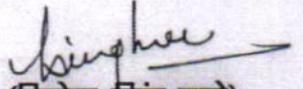
ऑनलाइन फार्म स्वीकृति के उपरांत फार्म-1 तथा उपरोक्त सभी दस्तावेजों की हार्ड कापी एवं सॉफ्ट कापी SEIAA कार्यालय में जमा किए जायेंगे।

नोट :-उपरोक्त बिन्दु क्र. 2 एवं 3 की जानकारी उन परियोजनाओं के लिए आवश्यक नहीं है जो कि नोटिफाइड औद्योगिक क्षेत्र में स्थित है।

#### पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की EIA अधिसूचना 2006 के अनुसार पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण प्रकरण में निम्न जानकारी/अभिलेख जमा करने होंगे :-

1. परियोजना प्रस्तावक का पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण हेतु आवेदन-पत्र।
2. सक्षम प्राधिकारी द्वारा परियोजना के हस्तांतरण संबंधी जारी समस्त अभिलेख।
3. पूर्व में जारी पर्यावरणीय स्वीकृति की प्रति।
4. परियोजना प्रस्तावक (जिसके नाम से पर्यावरणीय स्वीकृति हस्तांतरित की जानी है) द्वारा रु. 100/- के नॉन-ज्यूडिशियल स्टाम्प पर परिशिष्ट-5 दिये गये प्रारूप पर नोटराइज्ड शपथ-पत्र।
5. परियोजना प्रस्तावक जिसके नाम से पूर्व में पर्यावरणीय स्वीकृति प्रदान की गयी है उसके द्वारा रु 100/- के नाम ज्यूडिशियल स्टाम्प पर परिशिष्ट-6 पर दिए गए प्रारूप में नोटराइज्ड अनापत्ति शपथ पत्र।

  
(जितेन्द्र सिंह राजे)  
सदस्य सचिव, SEIAA

भोपाल दिनांक

पृ. क्र. /SEIAA/2019

1. सभी संबंधित
2. अध्यक्ष / सदस्य SEIAA, राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण, भोपाल
3. सभी अधिकारी SEIAA एवं SEAC भोपाल
4. गार्ड फाईल
5. MPSEIAA बेवसाईट

  
(जितेन्द्र सिंह राजे)  
सदस्य सचिव, SEIAA

**AFFIDAVIT**

**(for Building Construction, Area Development, River Valley, Industrial & other Projects)**

I.....Residence.....  
....., of .....Project at Vill-....., Teh-  
....., Dist-....., Khasra No. ...., Area  
.....ha./sq.m do hereby solemnly affirm and declare as under:-

"There is no litigation pending against the project  
..... and/or land in which the project is  
proposed and that for any such litigation, whatsoever, the sole responsibility will be  
borne by Project Proponent",

There is no construction / production activity pertaining to this project undertaken at  
the project site.

I hereby give an undertaking that the data and information given in the application and  
enclosures for environmental clearance are true to the best of my knowledge and belief  
without concealing any fact and I am aware that if any part of data and information  
submitted is found to be false or misleading at any stage the project will be rejected  
and clearance given, if any to the project will be revoked at our risk and cost".

Signature of Deponent

**VERIFICATION**

Verified at .....on this ..... 2019 that the contents of the accompanying  
affidavit are true and correct to the best of my knowledge and belief and no part thereof  
is false and nothing material concealed there in.

Signature of Deponent

AFFIDAVIT  
(for Mining Projects)

I.....Residence.....  
..... of.....mining lease project at Vill-....., Teh-  
....., Dist-....., Khasra No. ...., Area  
.....ha. do hereby solemnly affirm and declare as under :-

I hereby give an undertaking that the data and information given in the application and enclosures for environmental clearance are true to the best of my knowledge and belief without concealing any fact and I am aware that if any part of data and information submitted is found to be false or misleading at any stage the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost".

Signature of Deponent

VERIFICATION

Verified at .....on this ..... 2019 that the contents of the accompanying affidavit are true and correct to the best of my knowledge and belief and no part thereof is false and nothing material concealed there in.

Signature of Deponent

**Affidavit of Registered Qualified Person/Environmental Consultant**

I ..... do hereby authorize on behalf of Project Proponent of proposed project for environmental clearance of .....to prepare all documents of our EC proposal on factual data and present the case after proper investigation/examination of the area in front of SEAC/SEIAA. I assure to confirm that the any decision taken by committee/ authority regarding environmental clearance shall be binding on us.

**Signature & Name of  
Project Proponent**

Mobile No.

**Signature & Name of  
RQP/Environment Consultant**

Mobile No.

## List of Blocks link/ connected with Interstate Boundaries

S. No.	Madhya Pradesh	Interstate Boundary	Tehsil/ Blocks
	Districts	State	
1.	Ashoknagar	UP	Chanderi (B), Mungaoli (B), Issagarh (B)
2.	Alirajpur	G	Blocks / Tehsil adjacent to inter state boundary
3.	Anuppur	CG	Pushprajgarh (B), Jaithari (B), Anuppur (B), Kotma (B)
4.	Balaghat	MH/CG	Kherlanji (B), Katangi (B), Langi (B), Birsa (B), Kirnapur (B)
5.	Barwani	MH	Pansemal (B), Sendwa (Block), Newali (B)
6.	Betul	MH	Bhansdehi (B), Aathner (B), Prabhatpattan (B)
7.	Bhind	UP	Ater (B), Bhind (B), Lahar (B), Mihona (B)
8.	Burhanpur	MH	Khaknar (B), Burhanpur (B)
9.	Chhatarpur	UP	Laundi (B), Goorihar (B), Naogaon (B)
10.	Chhindwara	MH	Sausar (B), Pandurana (B), Bichhuwa (B)
11.	Datia	UP	Seondha, Bhandar
12.	Dindori	CG	Karangia (B)
13.	Guna	RJ	Blocks / Tehsil adjacent to inter state boundary
14.	Jhabua	G	-
15.	Khandwa	MH	Blocks / Tehsil adjacent to inter state boundary
16.	Khargone	MH	Jhiriya (T), Bhagwanpura (T)
17.	Mandsaur	RJ	Blocks / Tehsil adjacent to inter state boundary
18.	Morena	UP, RJ	Sabalgarh, Jaura, Morena, Ambad, Posa,
19.	Neemuch	RJ	Blocks / Tehsil adjacent to inter state boundary
20.	Panna	UP	Ajaigarh
21.	Rajgarh	RJ	Blocks / Tehsil adjacent to inter state boundary
22.	Ratlam	RJ	Blocks / Tehsil adjacent to inter state boundary
23.	Rewa	UP	Teondhar, Hanumana
24.	Sagar	UP	Blocks / Tehsil adjacent to inter state boundary
25.	Satna	UP	Majhgawan
26.	Seoni	MH	Blocks / Tehsil adjacent to inter state boundary
27.	Seopur	RJ	Blocks / Tehsil adjacent to inter state boundary
28.	Shahdol	CG	Blocks / Tehsil adjacent to inter state boundary
29.	Shivpuri	UP	Blocks / Tehsil adjacent to inter state boundary
30.	Sidhi	UP/ CG	Siwahal, Kusmi
31.	Singrauli	UP/ CG	Chitrangi, Waidhan
32.	Tikamgarh	UP	Tikamgarh, Palera, Niwari, Prithvipur, Jatara

Note: B: Block; T: Tehsil

## CHECK LIST

## Application for Environmental Clearance in SEIAA for Building and Construction Project (8 (a) &amp; 8 (b))

S.No.	Documents Required	Page No.	Annexure No
01	Affidavit of undertaking regarding information/data originality		
02	Covering letter for submission of hardcopy		
03	Form-2 (duly signed) for EC application & Form 1 (duly signed) for ToR application		
04	Form 1A Complete & duly signed		
05	Proposed TOR (if applicable)		
07	Conceptual Plan		
08	Declaration by PP regarding construction/development activities already undertaken at the project site		
09	Layout Plan to be submitted to T & CP for approval/approved layout plan.		
10	Land Ownership documents- lease deed/sale deed/allotment order Khasra Panchsala/ Khasra Map (Notarized copy)		
11	NOC for Water Requirement from CGWA/Municipal body		
12	NOC for disposal of Municipal Solid Waste		
13	NOC for disposal of extra treated waste water		
14	Application for wildlife clearance /clearance from standing committee of the National Board for Wildlife to the competent Authority and a copy of their application if wildlife clearance, applicable to the project.		
15	Copy of acceptance letter generated after acceptance by SEIAA.		
16	Soft copy (CD) of all document		
17	DD No.:                      date:                      Bank Details:		

Note - All documents of application should be given in proper binding and page numbering with Signature of PP

Signature :

Signature :

Accredited  
Consultant :

Name of PP :

Mob. No. :

Mob. No. :

## CHECK LIST

## Application for Environmental Clearance in SEIAA for other than Building and Construction Project

S.No.	Documents required	Page No.	Annexure No.
01	Affidavit of undertaking regarding information/data originality		
02	Covering letter for submission of hardcopy		
03	Form II (duly signed)		
05	Proposed ToR		
06	Pre-feasibility Report		
07	Declaration by PP regarding construction/development activities already undertaken at the project site		
08	A letter from Chief Wildlife Warden indicating distance of the project site from the Protected Areas (PAs) viz., National Park, Sanctuary, Tiger Reserve as per Wildlife Protection Act 1972		
09	A letter from Collector/ Executive Engineer PWD of the concerned district indicating distance of the project site from Interstate Boundary		
10	A letter from Collector of the concerned district indicating distance of the project site from the Critically Polluted Area for the projects related to S.No. 1 to 7 of the schedule of EIA notification 2006.		
11	Land Ownership documents- lease deed/sale deed/allotment order Khasra Panchsala/ Khasra Map (Notarized copy)		
12	NOC for Water Requirement from CGWA/Municipal body/AKVN		
13	Copy of acceptance letter generated after acceptance by SEIAA.		
14	Soft copy (CD) of all documents		
15	DD No. dated Bank Details		

Note - All documents of application should be given in proper binding and page numbering with Signature of PP

Signature :

Accredited Consultant :

Mob. No. :

Signature :

Name of PP :

Mob. No. :

## CHECK LIST

## Application for Environmental Clearance in SEIAA for Mining Projects

S.No.	Required Documents List	Page No.	Annexure No.
01	Affidavit of undertaking regarding information/data originality		
02	Form-2 (duly signed) for EC application & Form-1 (duly signed) for ToR application		
03	Proposed ToR (In case of major minerals)		
04	Pre Feasibility Report (PFR)		
05	DFO / Forest Officer letter / information reg. distance of National Park / Sanctuary/ Eco-Sensitive zone		
06	DFO / Forest Officer letter / information reg. distance of nearest Forest Boundary.		
07	Revenue Officer letter / information reg. distance of Interstate Boundary		
08	Appendix-1 duly signed by Tehsildar / Revenue Officer with dispatch No. & Date (In prescribed Format of MP SEIAA)		
09	Letter from District Collector Office regarding sanction of lease.		
10	NOC of Gram Panchayat/Gram Sabha		
11	Approved Mining Plan by DGM / Regional Officer		
12	Environmental Management Plan prepared by RQP		
13	Letter from District Mining Officer/Revenue Officer regarding details of other mines within 500 metres distance from the periphery of proposed mining site		
14	Khasra Panchshala and Khasra map		
15	District Survey Report (DSR)		
16	Soft Copy (CD) of all documents		
17	DD No.: _____ dated: _____ Bank Details: _____		

Note-All documents of application should be given in proper binding and page numbering with Signature of PP

Signature :  
Accredited :  
Consultant/RQP  
Mob. No. :

Signature :  
Name of PP :  
Mob. No. :

AFFIDAVIT

I ....., Aged ..... Sarpanch and Resident of  
 ....., Solemnly committing the following, on behalf .....  
 Gram Panchayat.

1. That the Govt. of MP has transferred ..... ha. .... mining lease located at Khasra  
 No. .... Vill-....., Teh-....., Dist-  
 ....., In favour of Gram Panchayat from ..... vide  
 letter No. ....
2. That the MP SEIAA has accorded Prior Environmental Clearance to the mine in Case No.  
 ..... vide letter No. .... dated.....
3. That we are committed to comply all the conditions stipulated to the Prior  
 Environmental Clearance issues vide letter No. .... dated .....
4. That there is no legal action / credible action is initiated against the mine till date.

Signature of Deponent

VERIFICATION

I solemnly that information given above from Pare 1 to 4 are true to my knowledge and  
 trust worthy.

Date :

Place :

Signature of Deponent

### शपथ पत्र

मैं परियोजना प्रस्तावक श्री .....आत्मज श्री .....

उम्र.....वर्ष निवासी..... ग्राम..... तहसील.....

जिला..... द्वारा यह प्रमाणित किया जाता है कि मुझे ..... खदान रकबा .....

.हे. खसरा नं. ....ग्राम.....तहसील.....जिला..... उत्पादन

क्षमता.....घनमीटर प्रतिवर्ष आदेश क्र. ....दिनांक .....से

अवधि दिनांक ..... से .....तक के लिये स्वीकृत की गई, जिसकी पूर्व

पर्यावरणीय स्वीकृति SEIAA द्वारा प्रकरण क्र. .... में पत्र क्र. ....दिनांक ...

.....के माध्यम से प्रदान की गई थी। उक्त ..... खदान को म.प्र. शासन के

आदेश क्र. ....दिनांक ..... के परिपालन में .....

(परियोजना प्रस्तावक) को हस्तांतरित किये जाने पर अधोहस्ताक्षरकर्ता को कोई भी वैधानिक

आपत्ति नहीं है।

यह भी प्रमाणित किया जाता है कि उक्त ..... खदान की पूर्व पर्यावरणीय स्वीकृति

में निहित समस्त शर्तों का परिपालन सुनिश्चित किया गया है एवं मेरे द्वारा किसी भी शर्त

का उल्लंघन नहीं किया गया है तथा उक्त ..... खदान से संबंधित कोई भी

वाद/विवाद एवं प्रकरण न्यायालय/अधिकरण में प्रचलन में नहीं है।

हस्ताक्षर

परियोजना प्रस्तावक का नाम.....

पता .....

मोबाईल नं. ....





**State Environment Impact Assessment Authority, M.P.**  
(Government of India, Ministry of Environment Forest & Climate Change)

**Environmental Planning & Coordination Organization**

Paryavaran Parisar, E-5. Arera Colony  
Bhopal-4620 16

visit us <http://www.mpseiaa.nic.in>

Tel: 0755-2466970, 2466859

Fax : 0755-2462136

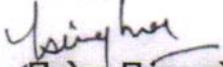
No: 3972 / SEIAA/2020

Date: 14.01.2020

**कार्यालयीन ज्ञापन (Office Memorandum)**

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की ई.आई.ए. अधिसूचना दिनांक 14.09.2006 एवं समय-समय पर संशोधित अधिसूचनाओं के अंतर्गत पर्यावरणीय स्वीकृति के SEIAA द्वारा जारी कार्यालयीन ज्ञापन क्र. 1216/SEIAA/2019 दिनांक 20.06.2019 द्वारा पर्यावरणीय स्वीकृति अंतरण/हस्तांतरण के बिन्दु क्र. 5 में केवल रेत खदानों हेतु निम्न आंशिक संशोधन तत्काल प्रभाव से किया जाता है :-

"परियोजना प्रस्तावक (उप पट्टाधारी (Sub Leasee)/मुख्य पट्टाधारी (Main Leasee)) जिसके नाम से अथवा जिस मुख्य पट्टाधारी के पक्ष (Behalf) के आधार पर उप पट्टाधारी को पूर्व में पर्यावरणीय स्वीकृति प्रदान की गई है। उप पट्टाधारी अथवा मुख्य पट्टाधारी द्वारा रु. 100/- के नॉन ज्यूडिशियल स्टाम्प पर परिशिष्ट-6 पर दिए गए प्रारूप में नोटराईज्ड अनापत्ति शपथ पत्र प्रस्तुत करना होगा।"

  
(जितेन्द्र सिंह राजे)  
सदस्य सचिव, SEIAA

पृ. क्र. / SEIAA/2020

भोपाल दिनांक

1. सभी संबंधित
2. अध्यक्ष / सदस्य SEIAA, राज्य पर्यावरण प्रभाव निर्धारण प्राधिकरण, भोपाल
3. सभी अधिकारी SEIAA एवं SEAC भोपाल
4. गार्ड फाईल
5. MPSEIAA वेबसाईट

  
(जितेन्द्र सिंह राजे)  
सदस्य सचिव, SEIAA

देवेन्द्र बागड़ी

**मध्यप्रदेश रेत (खनन, परिवहन,  
भण्डारण एवं व्यापार) नियम, 2019**

The Madhya Pradesh Sand (Mining,  
Transportation, Storage and Trading)  
Rules, 2019

(अद्यतन संशोधित)

Edition : 2020

Price : ₹ 140/-

64



**BARE ACT**  
DIGLOT EDITION

**इण्डिया लॉ हाउस, इन्दौर**

64

64

Answer-5

- (b) The mining plan shall consist of the location (latitude -longitude) of the mines, quantity of mineable sand available in the sand quarry and other issues, as provided for in Madhya Pradesh Minor Mineral Rules 1996.
- (c) The Collector shall approve the mining plan on the basis of recommendations of the technically qualified officer (Post Graduate Degree Holder in Geology/Applied Geology) of the department posted in the district and in case if in any district technically qualified officer is not posted, in such case concerned Regional head or Director shall approve the mining plans.
- (d) The mining plan shall be prepared only on the basis of actual quantity available/estimated and all the Mining operations shall be carried out in accordance with the approved mining plan.

(2) **Environmental Clearance.**-The successful tenderer after getting approved mining plan, within a maximum period of 15 days, shall submit application before the competent authority to obtain Environmental Clearance in accordance with notification issued by Ministry of Environment, Forest and Climate Changes.

(3) **Water and Air Consent.**-The successful tenderer after getting environmental clearance within a maximum period of 7 days, shall submit application before the competent authority for obtaining the consent under the Water (Prevention of pollution and control) Act, 1974 and the Air (Prevention of Pollution and Control) Act 1981.

(4) **Permissible Quantity.**-The mining shall be permitted upto mineable quantity fixed in mining plan, environmental clearance, water and air consent (whichever is less).

(5) The annual contract amount shall not be reduced in any case if there is reduction in mineable quantity in approved mining plan, environmental clearance, water and air Consent.

(6) All the above statutory permissions shall be obtained within a time limit. The corporation shall supervise for the permissions being taken for each group by the group contractor. In case of any delay, carelessness or lack of interest proceedings for cancellation of letter of intent may be initiated.

- (ख) खनन योजना में खदान की अवस्थिति (अक्षांश-देशांश), खदान क्षेत्र में उपलब्ध रेत की खनन योग्य मात्रा तथा अन्य विषय, जो मध्यप्रदेश गौण खनिज नियम, 1996 में प्रावधानित हैं, का समावेश रहेगा।
- (ग) कलक्टर, खनन योजना का अनुमोदन जिले में पदस्थ तकनीकी अर्हता प्राप्त (भू-विज्ञान/अनुप्रयुक्त भू-विज्ञान विषय में स्नातकोत्तर उपाधिधारी) विभागीय अधिकारी की अनुशंसा पर करेगा और यदि किसी जिले में अर्हता प्राप्त अधिकारी पदस्थ नहीं हैं तो ऐसे मामले में खनन योजना का अनुमोदन संबंधित क्षेत्रीय प्रमुख या संचालक द्वारा किया जाएगा।
- (घ) वास्तविक रूप से उपलब्ध/आंकलित मात्रा के अनुसार ही खनन योजना तैयार कराई जायेगी एवं समस्त खनन संक्रिया, खनन योजना के अनुरूप ही की जायेगी।

(2) **पर्यावरण स्वीकृति**-सफल निविदाकार अनुमोदित खनन योजना प्राप्त होने के पश्चात् सफल निविदाकार द्वारा अधिकतम 15 दिवस की कालावधि के भीतर भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना के अनुसार पर्यावरण स्वीकृति प्राप्त करने हेतु नियमानुसार आवेदन-पत्र सक्षम प्राधिकारी के समक्ष प्रस्तुत करेगा।

(3) **जल एवं वायु सम्मति**-पर्यावरण स्वीकृति प्राप्त करने के पश्चात् सफल निविदाकार अधिकतम 7 दिवस की कालावधि के भीतर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम प्राधिकारी के समक्ष सम्मति प्राप्त करने हेतु आवेदन-पत्र प्रस्तुत करेगा।

(4) **अनुमत मात्रा**-खनन योजना, पर्यावरण स्वीकृति, जल एवं वायु सम्मति में नियम, खनन योग्य मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुज्ञेय होगा।

(5) यदि अनुमोदित खनन योजना, पर्यावरण स्वीकृति, जल एवं वायु सम्मति कम की जाती है तो भी खनन योग्य मात्रा के आधार पर वार्षिक देय ठेका राशि में किसी भी स्थिति में कमी नहीं की जायेगी।

(6) उपरोक्त सभी वैधानिक अनुमतियां समय-सीमा में प्राप्त की जायेंगी। निगम प्रत्येक समूह के लिए समूह क्षेत्रद्वारा प्राप्त की जाने वाली अनुमतियों का पर्यवेक्षण करेगा। किसी भी विलंब, लापरवाही या अरूचि के प्रदर्शित होने की दशा में आशय पत्र निरस्त करने की कार्यवाही शुरू की जा सकेगी।

(4) If the successful tenderer fails to deposit amount payable by him in time or in extended time as prescribed under sub-rule (1), the Collector shall confiscate E.M.D. amount and inform to the Corporation and order of cancellation of tender submitted shall be issued by Collector.

(5) If the highest tenderer fails to deposit the amount payable, the Collector shall cancel his tender. The second highest tenderer as intimated earlier by the corporation whose difference of tender amount is not more than 10% of the amount of highest tenderer, shall be declared new highest tenderer (successful tenderer) by the Collector. Such successful tenderer shall be issued a notice to complete the formalities under sub-rule (1). Upon depositing the amount within the prescribed period, the Collector shall issue a letter of intent in Form-III for completing the necessary formalities.

(6) In case of non-payment of the amount payable by new highest tenderer within time as above, the proceedings for re-tendering of the group shall be adopted.

(7) After completion of the tender process, State Government may authorise any other authority like Madhya Pradesh State Mining Corporation etc. in place of Collector to issue the letter of intent and take further action for any particular district or group. Under such condition in all rules/instructions and agreement wherever mention of Collector in this context is made, such authority shall be therein deemed accepted.

## CHAPTER VI

### STATUTORY PERMISSIONS

**12. Statutory Permissions.**-The statutory permissions/formalities for each sand quarry of the group may be obtained/completed, as per rule. All the statutory permissions (e.g. Mining Plan, Environmental Clearance, Water and AirConsent etc.) required for the operation of the sand quarry shall be obtained by the successful tenderer. The successful tenderer may start mining operation only after obtaining the statutory permissions as per rule 14. Excavation without statutory permission or excavation in excess quantity than permitted quantity in statutory permission, in such condition 100% cost of the excavated mineral and amount of compensation towards environmental damage shall be recoverable from the contractor. The statutory permission are as follows,--

#### (1) Mining Plan,---

- (a) The successful tenderer shall submit mining plan for approval to the Collector within a period of one month from the date of issuance of letter of intent. The Mining Plan shall be prepared by the Recognised Qualified Person (R.Q.P.), authorised by the Director.

(4) यदि सफल निविदाकार निर्धारित समयावधि अथवा उपनियम (1) के अधीन यथाविहित/बढ़ाई गई समयावधि में उसके द्वारा देय रकम जमा करने में असफल रहता है तो कलक्टर, जमा की गई ई.एम.डी. राशि का अधिहरण कर लेगा और इसकी सूचना निगम को दी जाएगी तथा उसके द्वारा प्रस्तुत निविदा की निरस्ती का आदेश कलक्टर द्वारा जारी किया जाएगा।

(5) यदि उच्चतम निविदाकार देय राशि जमा करने में असफल रहता है तो कलक्टर, उसकी निविदा निरस्त करेगा। निगम द्वारा पूर्व में सूचित किए गए अनुसार द्वितीय उच्चतम निविदाकार, जिसकी निविदा राशि का अंतर, उच्चतम निविदाकार से 10 प्रतिशत से अधिक न हो, को नवीन उच्चतम निविदाकार (सफल निविदाकार) घोषित किया जाएगा। ऐसे सफल निविदाकार को उपनियम (1) के अधीन औपचारिकताएं पूर्ण करने का सूचना पत्र जारी किया जाएगा। निर्धारित समयावधि के भीतर राशि जमा करने पर कलक्टर आवश्यक औपचारिकताओं की पूर्ति किए जाने के लिए आशय पत्र प्ररूप-तीन में जारी करेगा।

(6) नवीन उच्चतम निविदाकार द्वारा उपरोक्त समय के भीतर देय राशि जमा न किए जाने की दशा में समूह के लिए पुनः निविदा आमंत्रित करने की प्रक्रिया अपनाई जाएगी।

(7) निविदा प्रक्रिया अंतिम होने के पश्चात् राज्य शासन किसी जिला विशेष या समूह के लिये आशय पत्र जारी करने एवं अग्रिम कार्यवाही करने हेतु कलक्टर के स्थान पर अन्य प्राधिकारी, जैसे मध्यप्रदेश राज्य खनिज निगम आदि को अधिकृत कर सकता है। ऐसी स्थिति में समस्त नियमों/निर्देशों एवं अनुबंध में जहां-जहां कलक्टर का उल्लेख, इस संदर्भ में किया गया है, वहां-वहां उक्त प्राधिकारी मान्य समझा जाएगा।

## अध्याय 6

### वैधानिक अनुमतियाँ

**12. वैधानिक अनुमतियाँ-**समूह में सम्मिलित प्रत्येक रेत खदान की वैधानिक अनुमतियाँ/औपचारिकताएं नियमानुसार प्राप्त/पूर्ण की जा सकती हैं। रेत खदान संचालन हेतु आवश्यक समस्त वैधानिक अनुमतियाँ (जैसे खनन योजना, पर्यावरण स्वीकृति, जल एवं वायु सहमति आदि) सफल निविदाकार द्वारा प्राप्त की जाएंगी। सफल निविदाकार नियम 14 के अनुसार वैधानिक अनुमतियाँ प्राप्त करने के पश्चात् ही खनन संक्रियाएँ प्रारंभ कर सकेंगे। वैधानिक अनुमतियों के बिना अथवा वैधानिक अनुमति में अनुशात मात्रा से अधिक मात्रा में खनन किए जाने की दशा में उल्लिखित खनिज का 100 प्रतिशत मूल्य तथा पर्यावरण क्षतिपूर्ति के मुआवजे की राशि संबंधित ठेकेदार से वसूली योग्य होगी। वैधानिक अनुमतियाँ निम्नानुसार हैं :

#### (1) खनन योजना,--

- (क) आशय पत्र जारी होने के दिनांक से एक माह की अवधि में सफल निविदाकार खनन योजना तैयार करवाकर अनुमोदन हेतु संबंधित जिला कलक्टर के समक्ष प्रस्तुत करेगा। खनन योजना, संचालक द्वारा मान्यता प्राप्त अधिकृत व्यक्ति (आरक्यूपी) द्वारा तैयार की जायेगी।

Table 1: In Compliance of the order of Hon'ble NGT dated 02.03.2021 in OA no. 96/2020 list of cases need rectification in SEIAA meeting

S.No.	District	Case No.	As per Lease Sanctioned/ MRD letter				As per Mining Plan				As per EC issued by SEIAA					Remark (mismatched if any)
			L. No.	Date	Area (ha.)	Khasra No.	Area (ha.)	Khasra No.	Production capacity (cum/year)	L. No.	Date	Area (ha.)	Khasra No.	Production capacity (cum/year)		
1	Katni	3441/15	651/132/20/12/1/	07.02.2020	13.350	391, 415	13.350	319, 415	106800	4589/SEIAA/20	25.02.2020	13.350	319, 415	106800	Khasra no. in earlier issued EC, mining plan and transferred EC is 319, 415 , although it is 391, 415 in MRD letter	
2	Balaghat	7060/20	2436/132/2020/12/1/	11.06.2020	4.00	164	4.50	164	51300	649/SEIAA/20	06.06.2020	4.50	164	51300	Area in MRD letter is 4.0 ha although in rest of the documents including Ekal Praman Patra & approved Mining Plan, it is 4.50 ha	
3	Chhatarpur	7246/2020	1187	29.02.2020	2	2/2	2	2/2	57000	1499	30.06.2020	2	2/2	57000	In Lease Order, Mine plan and other documents Khasra no 2/2 mentioned but in Lol khasra no. 2/1	
4	Chhatarpur	7251/2020	1185	29.02.2020	4	472/2	4	472/2	114693	1487	30.06.2020	4	472/2	114693	In Lease Order, Mine plan and other documents Khasra no 472/2 mentioned but in Lol khasra no. 472/1	
5	Tikamgarh	4194/2015	1304	04.03.2020	5.066	1	5.066	1	43000	5279	23.03.2020	5.666	1	43000	EC Transfer letter issued in an area of 5.666 but in mine Plan & Lease order area is 5.066 ha	
6	Datia	6919	1157	02.03.20	4.6	765, 2222	2.3	765 (MP) 2222 (MP)	27000 27,000	5024	09.03.20	4.6	765, 2222	54000	PC of MP & EC not matched	
7	Raisen	2881	1313	4.3.20	0.405	317	0.405	317	12150	5301	23.3.20	0.405	317	12150	PC of MP & EC not matched	
8	Vidisha	6987	717	11.02.20	5	1,29,220	5	1,29,220	3000	5307	23.02.20	5	1,29,220	3000	Khasra no 129,239 mentioned in all order but MP/EC mention 129,220	

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